

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2427
TO BE ANSWERED ON 11.03.2016

JUVENILE HOMES

2427. SHRI SUKHBIR SINGH JAUNAPURIA:
SHRI JAI PRAKASH NARAYAN YADAV:
SHRI C. S. PUTTA RAJU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state;

- a) the number of Juvenile homes opened by the Government along with the details of the developmental schemes being run in these juvenile during the last three years and the current year, State/UT-wise including Rajasthan;
- b) whether Government is aware of incidents of harassment, sexual exploitation of children and increasing reports of instance of juveniles escaping from these juvenile homes/correctional homes;
- c) if so, the details thereof and the reasons therefor;
- d) whether the Government has issued advisory with regards to proper functioning of these juvenile homes and also under taken a review of the conditions of living for inmates in juvenile homes across the country, if so, the details thereof; and
- e) if not, the reasons therefor and other corrective measures taken by the Government to address the said issue?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a): The Ministry of Women and Child Development is implementing the Integrated Child Protection Scheme (ICPS) under which financial assistance is provided to States/UTs for setting up and maintaining various Child Care Institutions (CCIs) including Observation Homes, Special Homes either by themselves or through Non-Government Organisations (NGOs). The number of Observation Homes and Special Homes funded under ICPS during the last three year and current year is at **Annexure-I**. Various rehabilitative and re-integration measures are provided in these CCIs including vocational training, counseling, non formal education etc.

(b) &(c): The National Commission for Protection of Child Rights has reported that it has registered 77 complaints/cases concerning child abuse/sexual exploitation / torture / ill-treatment /disappearance/ running away of children / lack of residential facilities and other regularities committed in Child Care Institutions (CCIs) including Observation and Special Homes across the country during the last three years and current year 2015-16. The State/UT-wise details are given in **Annexure-II**

(d) & (e): The primary responsibility of effective functioning of the Child Care Institutions(CCIs) including homes for children in conflict with law vests with the State Governments/ UT Administrations concerned, the Government of India has recently enacted the Juvenile Justice (Care and Protection of Children) Act, 2015, (JJ Act) which has come into effect from 15th January, 2016 repealing the Juvenile Justice (Care and Protection of Children) Act, 2000. The Ministry has been requesting the State Governments/UT Administrations from time to time to identify and register all CCIs under relevant provisions of JJ Act and set up functional inspection and other Committees to ensure that children in all the CCIs receive the best of care, and are not subject to any kind of abuse and neglect.

Annexure referred to in reply to part (a) of the Lok Sabha Unstarred Question No.2427 for 11.03.2016 raised by Shri Sukhbir Singh Jaunapuria, Shri Jai Prakash Narayan Yadav and Shri C. S. Putta Raju regarding 'Juvenile Homes.'

The number of Observation Homes and Special Homes funded under ICPS during the last three years and current year

Sl. No.	Name of the State	Observation Home				Special Home				Observation cum Special Home			
		2012-13	2013-14	2014-15	2015-16	2012-13	2013-14	2014-15	2015-16	2012-13	2013-14	2014-15	2015-16
1	Andhra Pradesh	9	9	6	6	3	3	2	2	3	3	2	2
2	Arunachal Pradesh	-	-	-	-	-	-	-	-	1	1	1	1
3	Assam	4	5	5	5	-	-	-	-	-	-	-	-
4	Bihar	10	10	10	10	1	1	1	1	-	-	-	-
5	Chattisgarh	8	8	12	12	2	2	7	7	-	-	-	-
6	Goa	-	-	2	2	-	-	2	2	-	-	-	-
7	Gujarat	3	3	3	3	-	-	-	-	3	3	3	3
8	Haryana	4	4	4	4	1	1	1	1	-	-	-	-
9	Himachal Pradesh	-	1	1	1	-	-	-	-	-	-	-	-
10	Jammu & Kashmir	-	-	-	-	-	-	-	-	-	-	-	-
11	Jharkhand	11	11	12	12	1	1	1	1	-	-	-	-
12	Karnataka	11	11	16	16	1	1	1	1	-	-	-	-
13	Kerala	14	11	14	14	2	1	2	2	-	-	-	-
14	Madhya Pradesh	18	18	18	18	3	3	3	3	-	-	-	-
15	Maharashtra	81	78	55	55	1	1	-	-	2	2	1	1
16	Manipur	1	1	4	4	-	-	-	-	1	1	1	1
17	Meghalaya	3	3	3	3	-	-	-	-	-	-	-	-
18	Mizoram	2	2	3	3	2	2	2	2	-	-	-	-
19	Nagaland	7	10	10	10	2	2	2	2	-	-	-	-
20	Orissa	3	3	3	3	3	3	3	3	-	-	-	-

21	Punjab	4	4	4	4	2	2	2	2	-	-	-	-
22	Rajasthan	34	34	34	34	-	1	1	1	-	-	-	-
23	Sikkim	1	1	2	2	-	-	1	1	-	-	-	-
24	Tamil Nadu	11	11	11	11	4	4	4	4	-	-	-	-
25	Telangana	-	-	3	3	-	-	2	2	-	-	-	-
26	Tripura	2	2	4	4	4	4	4	4	-	-	-	-
27	Uttar Pradesh	24	24	28	28	2	2	2	2	-	-	-	-
28	Uttarakhand	-	7	7	7	-	2	2	2	-	-	-	-
29	West Bengal	7	7	7	7	4	4	4	4	-	5	5	5
30	Andaman & Nicobar Island	-	-	-	-	-	-	-	-	-	-	-	-
31	Chandigarh	-	-	-	-	-	-	-	-	1	1	1	1
32	Dadra & Nagar Haveli	-	-	-	-	-	-	-	-	-	-	-	-
33	Daman & Diu	-	-	-	-	-	-	-	-	-	-	-	-
34	Delhi	5	5	5	5	1	1	1	1	-	-	-	-
35	Lakshadweep	-	-	-	-	-	-	-	-	-	-	-	-
36	Puducherry	-	-	-	-	3	3	3	3	3	3	3	3
	Total	277	283	286	286	42	44	53	53	14	19	17	17

Annexure-II

Annexure referred to in reply to part (b&c) of the Lok Sabha Unstarred Question No.2427 for 11.03.2016 raised by Shri Sukhbir Singh Jaunapurja, Shri Jai Prakash Narayan Yadav and Shri C. S. Putta Raju regarding 'Juvenile Homes.

State/UT-wise details of cases registered by NCPDR regarding complaints/cases concerning child abuse / sexual exploitation / torture / ill-treatment / disappearance/ running away of children/ lack of residential facilities and other irregularities committed in Child Care Institutions (CCIs) including Observation and Special Homes.

S. No	States/UTs	2012-13	2013-14	2014-15	2015-16	Total
1	Andaman and Nicobar Is	-	-	-	-	-
2	Andhra Pradesh	-	1	1	-	2
3	Arunachal Pradesh	-	-	-	-	-
4	Assam	-	-	-	-	-
5	Bihar	-	-	-	1	1
6	Chhatisgarh	-	-	-	-	-
7	Chandigarh	-	-	-	-	-
8	Daman and Diu	-	-	-	-	-
9	Delhi	3	-	3	1	7
10	Dadra and Nagar Haveli	-	-	-	-	-
11	Goa	-	-	-	-	-
12	Gujarat	1	-	-	-	1
13	Himachal Pradesh	-	-	-	-	-
14	Haryana	5	1	1	3	10
15	Jharkhand	1	-	-	-	1
16	Jammu & Kashmir	-	-	-	-	-
17	Karnataka	3	-	1	-	4
18	Kerala	-	-	-	-	-
19	Lakshadweep	-	-	-	-	-
20	Maharashtra	2	-	2	-	4
21	Meghalaya	1	-	-	-	1
22	Manipur	-	1	-	1	2
23	Madhya Pradesh	3	-	1	2	6
24	Mizoram	-	-	-	-	-
25	Nagaland	-	-	-	-	-
26	Odisha	-	2	1	-	3
27	Punjab	2	-	-	1	3
28	Puducherry	-	-	-	-	-
29	Rajasthan	-	1	-	-	1
30	Sikkim	-	-	-	-	-
31	Tamil Nadu	6	-	1	1	8
32	Telangana	-	-	-	-	-
33	Tripura	-	-	-	-	-
34	Uttarakhand	-	-	-	-	-
35	Uttar Pradesh	6	2	5	8	21
36	West Bengal	-	-	-	2	2
	Total	33	8	16	20	77

